

ITEM NO.12

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 1341/2024

KESHARI SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

CrI.A. No. 2710-2711/2024 (II)

Date : 22-10-2024 This appeal was called on for hearing today.

For Appellant(s)

Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondol, Adv.

For Respondent(s)

Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

Mr. Dharendra Kumar, Adv.
Mr. Devvrat, AOR
Mr. Neeraj Kumar Sharma, Adv.

Mr. Bhuwan Raj, AOR

UPON hearing the counsel the Court made the following
O R D E R

CrI.A. No. 1341/2024

Both respondents are duly represented.

High Court and Trial Court records have been received.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the additional documents, if any.

Crl.A. No. 2710-2711/2024

Despite service of notice on respondent No. 1, there is no appearance.

SLP against deceased respondent No.2 has been abated vide order dated 13.3.2023 of the Hon'ble Judge in Chambers.

Respondent Nos. 3 and 4 are duly represented.

High Court and Trial Court records have been received.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the additional documents, if any.

SUJATA SINGH
Registrar

MG